

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) The Table below would show that during the current

year the prices of tea in auctions in major international markets have been ruling at a higher level as compared to last year:-

<i>Period</i>	<i>London Auction (Panda/Kg.)</i>	<i>Colombo Auction (SL Rs./Kg.)</i>	<i>Mombaso Auction (K. SHS/Kg.)</i>
Jan. 90	153.15 (108.72)	7579 (41.85)	37.71 (24.92)
Feb. 90	125.11 (103.70)	80.51 (44.55)	35.08 (25.32)
Mar. 90	118.42 (103.31)	80.73 (48.24)	37.49 (25.99)

[Fig. in brackets denote prices during the corresponding period last year.]

(b) The total quantity of undisposed tea as on 31.3.90 is estimated around 53 million kgs.

(c) No, Sir.

(d) Does not arise.

#### **Guidelines Framed by Financial Institutions about their Market Operations**

9524. SHRI GUMAN MAL LODHA: Will the Minister of FINANCE be pleased to refer to the reply given on 30 march, 1990 to Unstarred Question No. 2918 regarding monitoring of capital market by financial institutions and state;

(a) whether the financial institutions have framed guidelines about their investment operations; and

(b) if so, the details thereof, institution-sides?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Information is being col-

lected and will be laid on the Table of the House.

#### **Minimum Export Business condition**

9525. SHRI RAMESHWAR PRASAD: Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware that the eligibility condition stipulating minimum export business to be not less than Rs. 5 crores in the new Import-Export Policy would adversely affect the interest of small scale exporters; and

(b) if so, whether Government propose to withdraw this condition?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): (a) and (b). In the Import and Export Policy effective from 1.4.1990, it was earlier announced that the annual average net foreign exchange earnings in the preceding three licensing years should not be less than Rs. 5 crores for recognition as Export House. It has since been decided to reduce this limit of Rs. 5